

start construction work of the building for the Radio Station at Manjeri which is a major project for Malappuram district of Kerala State. I therefore, urge upon the Government for expeditious implementation of this project.

14.17 hrs.

MOTION RE: ATROCITIES COMMITTED ON DALITS IN MUMBAI, NAGPUR AND OTHER PLACES IN THE STATE OF MAHARASHTRA AND IN OTHER PARTS OF THE COUNTRY—Contd.

SHRI PRITHVIRAJ D. CHAVAN (Karad) : Mr. Deputy-Speaker Sir,...(*Interruptions*)

SHRI P.C. CHACKO (Mukundapuram) : Sir, it would be appropriate had the hon. Home Minister or the hon. Minister of State for Home Affairs were present during the discussion.

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : Sir, I am present here.

SHRI P.C. CHACKO : Sir, Mr. Yerrannaaidu is there but the Government is unrepresented.

SHRI KINJARAPPU YERRANNAIDU : Sir, the Minister of State for Home Affairs is just coming within five minutes. He was just here.

SHRI PRITHVIRAJ D. CHAVAN : Sir, I had begun my intervention yesterday and I had outlined the important aspects of this whole controversy by saying that there were three important aspects to the events of the 11th and subsequently, the attack on Shri Bhujbal's house and trying to find somebody to frame-up in this whole matter.

I am objecting to the attempt made by the State Government and the Shiv Sena leaders to justify this shoot-out. I have already gone over the matter of the tanker and I do not want to repeat it. But I will come back later and try to tell the hon. Home Minister and the House why the Shiv Sena Leadership wants to justify this brutal killings of the Dalits.

There is an attempt to find some scapegoat, try to fix the responsibility and frame somebody. I will now go ahead and show how many different theories have been propagated by the Shiv Sena Leaders, the Shiv Sena MPs and anybody who was connected with that Government. I will just recount a series of what you call red-herring, an attempt to divert attention, trying to put the blame on somebody in the Congress, somebody in the RPI or somebody in the Assembly.

Why is the judicial enquiry on? I do not know why this attempt is there to politicise this issue and try to find somebody to pin down the blame. Are the Shiv Sena leaders guilty of something? Are they afraid that something would be found in this inquiry?

I will now proceed to show how many different theories are there.

The first theory is that immediately after the police firing the Congressmen reached there. Shri Bhujbal went there immediately. Later on, the AICC delegation led by our Deputy Leader Shri G. Venkat Swamy went there. Shrimati Meera Bhai went there. They were all welcomed. The *dalits* who have been traumatised met all these people but nobody from the Government, nobody from the BJP or the Shiv Sena was allowed to go there. They were not allowed to get down from their cars. So, a theory is being propagated that because the Congress men were allowed to go there, they must be in league with somebody who had garlanded the statue.

Sir, I will now quote from a letter written by Shri Sanjay Nirupam, a very respected and an honourable Member of Parliament of Shiv Sena. He is a very close associate of the Shiv Sena leader. He has written a letter on behalf of the North Indian population living in Mumbai to the Governor of Maharashtra and he has been kind enough to circulate a copy of his letter to us. This is a 'Congress conspiracy theory'. The letter says :

"We strongly feel that the whole act has been engineered by the Congress. It is evident by the initial investigations by police and circumstantial evidence, so far the identified suspects are known to be close associates of the Opposition Leader."

I would like to know from the hon. Minister of Home Affairs whether he knows that...(*Interruptions*)

[*Translation*]

PROF. OM PAL SINGH 'NIDAR' (Jalesar) : Mr. Deputy Speaker, Sir, when we name anybody in our speech, they disturb and interrupt. Then, why is Prithviraj naming Shri Sanjay Nirupam here?...(*Interruptions*)

SHRI PRITHVIRAJ D. CHAVAN : He has written a letter to me, I am quoting that...(*Interruptions*)

[*English*]

I am quoting the letter of Shri Sanjay Nirupam written to the Governor of Maharashtra.

I would like to ask the hon. Minister of Home Affairs certain questions. Are there initial suspects? Does he know about initial suspects? The Home Minister, in his

[Shri Prithviraj D. Chavan]

intervention in Lok Sabha, has said that he was not allowed to meet any senior police officer, who was there. When he went to Ramabai colony, he was not allowed to meet any senior police officer. That is what the Union Home Minister says. Now, here we have a letter from the hon. Member of Shiv Sena saying that there are initial suspects, there is circumstantial evidence and this points to somebody. The Home Minister should find out...*(Interruptions)*

SHRI BANWARI LAL PUROHIT (Nagpur) : The Home Minister could have summoned the officers. Nobody has stopped him...*(Interruptions)*

SHRI PRITHVIRAJ D. CHAVAN : That is what I would like to know. You are absolutely right. I agree with you. The Home Minister should have summoned the officers. He did not do that. He has said that nobody came to him.

This is a 'Congress conspiracy theory'.

In the same letter, Shri Sanjay Nirupam contradicts himself. I again quote his letter :

"We draw your attention to the statement of RPI leader Shri Raja Dhale that the whole act was operated by some community members staying in the colony itself."

Now, it is some RPI person.

Sir, this accusation about Shri Raja Dhale has been totally denied by Shri Raja Dhale. That is a different point altogether. Interestingly, in this letter he says two things.

Shri Pramod Mahajan tried to give comparative figures of desecration by saying so many during the Congress rule, so many during the Janata Dal rule and all that.

The letter written by Shri Sanjay Nirupam says one thing interestingly. It says :

"During the regime of the Congress Government in the year 1994, Baba Saheb's statue was desecrated 184 times..."

Shri Sharad Pawar also has said this.

It further says :

"During the Shiv Sena-BJP regime, Baba Saheb's statue was desecrated 20 times and that also during the Assembly Session, which proves that these twenty times also, it has been done by none other than Congress men.

(Interruptions)

SHRI RAM NAIK (Mumbai North) : Who has said this...*(Interruptions)*

SHRI PRITHVIRAJ D. CHAVAN : This is Shri Nirupam's letter to the Governor...*(Interruptions)*

SHRI RAM NAIK : Now you are quoting Shri Pramod Mahajan.

SHRI PRITHVIRAJ D. CHAVAN : Shri Pramod Mahajan has given the figures. I am not quoting Shri Pramod Mahajan but I am quoting Shri Sanjay Nirupam's letter. There is a very strange logic. It says that the Baba Saheb's statue was desecrated 184 times during the Congress rule, 20 times during the Shiv Sena rule and, therefore, these 20 times also it must have been done by Congressmen. I would like to ask him one question. Does it mean that these 184 times also, it was done by somebody else? Who did that? This kind of trying to point fingers wildly and trying to do a wild goose chase is not necessary. There is going to be a judicial inquiry.

Now we come to a new theory.

This is from the newspaper, *Saamna*, the mouthpiece of Shiv Sena of July 14th. It says 'the conspiracy to desecrate the statue was hatched in Shri Pichad's house. Shri Pichad is a Congress leader of the Opposition. I will not go into the details. I have got a cutting here. So this is another theory.

There is yet another theory to which Shri Pramod Mahajan also referred to, which is the speech of Congress MLA, Shri R.R. Patil during the debate on law and order in Maharashtra. He has further clarified the whole thing. He did say while discussing the law and order situation in Maharashtra. What else would a person from the Opposition say? He referred to the atrocities on Harijans. He referred to the attacks on journalists. He referred to the attacks on the elected representatives and on the social workers. I will come to that later as to what sort of a rule is going on. He referred to the murder which the Government is not investigating, the extortion racket, the forcible vacation of flats and all that. In that light, he said, 'there is a *Smashan Santata*.' Now again somebody is trying to obliquely hint at it. May be, he knew. If he knew, why do you not arrest him? Why do you not find out that there is a conspiracy? Why all these oblique finger-pointing?

Further, Sir, again quoting Shri Mahajan, he referred to the incident in Parbhani and gave some names of people who happened to be from a particular community. He further said that one of them was trained in Pakistan. Very good, let the Government find out what it is. So there is always yet another theory. The ISI could have tried to destabilise the country. It is a very convenient

theory. All these red-herrings are being planted by everybody.

Then there is also another theory. Shri Bhujbal met this underworld don who was referred to as a *Mafia* don. I do not know who is this *Mafia* don or underworld don or whatever you want to call him, whose friend he is. And that Shri Bhujbal met some pawn somewhere, some damn somewhere and therefore, they must have hatched a conspiracy.

Shri Bhujbal has a 24-hour escort, personal bodyguards given by the Maharashtra Government. His every minute to minute movements are known. Why do they not tell us where did he go and when did he meet?

Before I come to the next allegation of this conspiracy theory, I must refer to this *Mafia morcha* by this *Mafia* don. Who was this *Mafia* don? Why do you say that he is friendly with the Congress? ...*(Interruptions)* There was a reference that this *Mafia* don who was very friendly with Shiv Sena at one time so much so that in another context, in the context of Hindu-Muslim tensions, the Shiv Sena leader, Shri Thackeray has said that if a particular community has Dawood Ibrahim, then we have this don whose name is Shri Arun Gawali. Further he was arrested. Now something -some falling apart or something like that - must have happened. I do not know what happened ...*(Interruptions)* I am not yielding. Let me complete and then let Shri Mohan Rawale speak. Further this person has been...*(Interruptions)*

SHRI ANANDRAO VITHOBA ADSUL (Buldhana) : You give the reference. Is there any reference?

SHRI PRITHVIRAJ D. CHAVAN : You can deny.

[Translation]

SHRI ANANT GANGARAM GEETE (Ratnagiri) : Mr. Deputy Speaker, Sir, hon'ble Member is levelling baseless allegations. I request that he should not level wrong allegations. When did the incident of Daud and Gawali take place and what is the relation of that incident with it. He is levelling wrong allegations against the Chief of our party, Shiv Sena...*(Interruptions)*

MR. DEPUTY SPEAKER : He will deny.

(Interruptions)

SHRI ANANT GANGARAM GEETE : He will deny but he can not level baseless allegations like this...*(Interruptions)*

MR. DEPUTY SPEAKER : There is no objection in naming like this but he should think before levelling any allegations.

(Interruptions)

[English]

SHRI ANANDRAO VITHOBA ADSUL : Is there any evidence with you?

SHRI P.C. CHACKO : It is widely published in the newspapers. What is the objectionable part? There is nothing objectionable.

MR. DEPUTY SPEAKER : Let him continue. No side talks please. Let him speak.

SHRI PRITHVIRAJ D. CHAVAN : The very underworld figure was recently arrested by the Shiv Sena Government. This person, whom I have named just now and about whom they say, led a *morcha* on 17th of July and he was arrested by the Shiv Sena Government about a month back.

SHRI ANANDRAO VITHOBA ADSUL (Buldhana) : Why do you say Shiv Sena Government? But this is a Government of BJP also.

SHRI PRITHVIRAJ D. CHAVAN : I stand corrected. Thank you very much. My hon. colleague has corrected me. When I mean Shiv Sena, I mean any reference to Shiv Sena also meant BJP. I thank you very much for correcting me because this Government led by the Shiv Sena would not be in office but for BJP's support. I appreciate it. This person was arrested and one hon. Member of this House, Shri Mohan Rawale went on a hunger strike against that arrest.

He is a very close friend of mine...*(Interruptions)*. I wish he would clear the position later...*(Interruptions)*

[Translation]

SHRI MOHAN RAWALE (Mumbai South Central) : Sir, he has named me, hence I would like to give personal explanation...*(Interruptions)*

SHRI PRITHVIRAJ D. CHAVAN : It would be better if you speak later on...*(Interruptions)*

MR. DEPUTY SPEAKER : You speak, what do you want to say.

SHRI MOHAN RAWALE : My constituency has Hindu, Muslim, Sikh and the people of all communities ...*(Interruptions)*

MR. DEPUTY SPEAKER : First you clarify that point.

SHRI MOHAN RAWALE : He lives in my constituency who has been named by him. 'Dogli Chal' comes under my constituency. Such tension was created there. Police came there to arrest him. Our corporator Dileep Chauhan also lives there. He came to me ...*(Interruptions)*

MR. DEPUTY SPEAKER : You address the chair.

SHRI MOHAN RAWALE : He told me that two and half or three thousand women are sitting there. You go otherwise tension, firing may be resorted to there. I went to police station from there. Thereafter, I went to 'Dogli Chal'. There I held talks with Arun Gawali and Police and from there I went to Police station and held talks with A.C.P., Shri Subrahmaniam and told him, if you want to arrest him, you go there and arrest him directly. He replied, no, you take him and we would grant him bail. A.C.P. promised me. With that promise I went to 'Dogli Chal'. All women and Arun Gawali were sitting there. I advised him to go with me because I did not want that riot may erupt in my constituency ...*(Interruptions)*

[English]

SHRI PRAMOD MAHAJAN : Sir, he has every reason to explain as to why he went on hunger strike, what was the reason...*(Interruptions)*

SHRI PRITHVIRAJ D. CHAVAN : I thought he is going to be the next speaker....*(Interruptions)*

[Translation]

SHRI MOHAN RAWALE : He boosted my morale. Whatever Sharad Pawarji has said, I will mention that later on. Tension was prevailing in Dogli Chal ...*(Interruptions)*

SHRI PRITHVIRAJ D. CHAVAN : You conclude your speech soon as it is affecting my link...*(Interruptions)*

MR. DEPUTY-SPEAKER : I will also suggest that you should conclude your speech soon.

(Interruptions)

[English]

SHRI PRITHVIRAJ D. CHAVAN : I just made a point that he went on hunger strike...*(Interruptions)*

SHRI RAM NAIK : Sir, I am on a point of order. If Shri Prithviraj D. Chavan wanted to make any specific reference to Shri Mohan Rawale, he should have given him prior notice. He did not do that and that is required as per rules. But since he has taken his name, at least let him have his say. According to the rules, that is very important...*(Interruptions)*

MR. DEPUTY-SPEAKER : Please be brief.

(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN : I have allowed him. I have yielded....*(Interruptions)*

SHRI RAM NAIK : That is why, you should have followed the practice. Please do not do like that...*(Interruptions)* You have to yield...*(Interruptions)*

MR. DEPUTY-SPEAKER : Let him complete.

(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN : He has gone on hunger strike...*(Interruptions)*

MR. DEPUTY-SPEAKER : Please let him finish.

(Interruptions)

[Translation]

SHRI MOHAN RAWALE : When I went back to "Chaal" the women there started telling that they would take Arun 'Gawli' to the Police. I assured them that I was a Member of Parliament and a responsible person. I further told them that the A.C.P. had asked me to bring him, and they would release him on bail. I took them to the police station but the A.C.P. was not there. I waited for him for half an hour and after that I came back. I observed that everything has gone completely hay-wire. When the A.C.P. came, he told us that they were going to arrest him. I told him that he had cheated me. The people of my area who have elected me, have reposed their faith in me. Whenever any person faces any trouble, then we take him to the Police Station. As such when the police had trapped me, I had gone on fast. I wanted to tell this for the information of the House ...*(Interruptions)*

MR. DEPUTY SPEAKER : You have given your personal explanation, alright.

[English]

SHRI PRITHVIRAJ D. CHAVAN : ...*(Interruptions)*. I thank my friend. He has clarified as to why he went on hunger strike when Shri Gawli was arrested. That is my only point.

Now, I would like to continue my speech. There is a much more serious conspiracy and I will hold the Minister of Home Affairs responsible for the situation which is being created there. The Minister of Home Affairs went there and made some remarks which are totally uncalled for. We had — whether it is the Legislative Party or the Congress Parliamentary Party, led by our Leader — called on the hon. Prime Minister and demanded imposition of Article 356. This is an official demand to the Governor of Maharashtra and to the Prime Minister here. The Home Minister went there and made some remarks which were not called for. These are very contradictory remarks. I do not want to go into that. It has already been explained. What happened then? He got an assurance from an extra constitutional authority that henceforth nothing would happen, and the Home Minister was satisfied.

Further, the Home Minister said that the law and order situation was bad but had not collapsed. I do not know what he meant by that. Immediately after the Home Minister went back, these forces which were trying to accuse somebody to take political mileage out of it, to take revenge at some particular person, created a false affidavit by a person called Rajendra Gupta or Rajendra

Aggarwal, to which Shri Sarpotdar referred yesterday. This affidavit tries to frame the Leader of the Opposition, Shri Bhujbal. The affidavit says: "I went to Shri Bhujbal on a particular day"- the date and time is given - "and met him. Shri Bhujbal told me: 'We want to destabilise the Government. I have a plan. I will show you the Ambedkar's statue at Ramabai Nagar. You have to go there and garland that statue. I shall give my car, I shall give my men and you have to do it.'" Then this person further says: "I again met him on 8th" - the date and time is given. What sort of an audacity is there to try to frame a constitutional institution, a Leader of the Opposition! But why did this happen? It happened because of conflicting signals from the Home Minister that things were not that bad.

Now, what happened to this affidavit? I requested Shri Sarpotdar to tell me whether it was the first affidavit or the second affidavit. Fortunately for Shri Bhujbal, on both the days and times when he says Gupta met Shri Bhujbal, Shri Bhujbal was not there. Shri Sharad Pawar has very clearly said that on the first day he was with him before the Srikrishna Commission throughout the day from nine o'clock in the morning to six o'clock in the evening. He was not in the *morcha* that he talks of. Now, this very Rajendra Gupta has changed the affidavit and changed the date to suit them. The people who have tried to frame him, fortunately made a mistake. What would have happened to Shri Bhujbal if he did not have a clear alibi, a distinct presence elsewhere? With this sort of an attempt, what sort of a Government is going on there? Gupta said, he went to the Police Commissioner. No other newspaper has carried this story, except *Samana*. What did *Samana* do? After assuring the Home Minister, *Samana*. "Catch hold of Bhujbal. *Dalit* brothers, Bhujbal is the person who has desecrated the statue. Catch hold of him." This article is dated 17th July. This is an inflammatory article trying to frame an innocent man.

But, Sir, we must go into the background as to why Shiv Sena is trying to target this one man. Who is this Bhujbal? These two instances cannot be separated. Whether law and order has collapsed or the kind of a Government that is working in Maharashtra, the whole Bhujbal? Bhujbal issue is very important. Why is this anger against Bhujbal is an ex-Shiv Sena man. Shri Sarpotdar has said that once upon a time he was the right hand man of the Shiv Sena supremo. He knew the inside working of Shiv Sena. He knew all its leaders. Bhujbal belongs to OBC community. He was a vegetable seller in Mumbai. Being in Shiv Sena for 26 years, he saw a blatant upper caste bias in the minds of the leadership. Whenever it came to the position of power, it was always the upper caste. Having realised the danger, the threat and the fascist mentality in the Shiv

Sena, with the danger that is posed to democracy, the *dalits* and the backwards...(Interruptions)

[Translation]

SHRI RAM NAIK : Don't you know that twice he had been the Mayor of Mumbai...(Interruptions)

[English]

SHRI PRITHVIRAJ D. CHAVAN : He was the Mayor once...(Interruptions) Sir, let there be no interruptions.

When Shiv Sena decided against the implementation of the Mandal Commission's recommendations, he finally got sick of Shiv Sena and, at a great personal risk, left Shiv Sena and joined Congress. Obviously, the Shiv Sena leadership was incensed. How dare he leave Shiv Sena? They thought it was a bad example for others. They wanted to teach him a lesson. They wanted to set an example for others. With personal inside knowledge of Shiv Sena, Bhujbal is a strident critic of Shiv Sena. Today he is the Opposition Leader. It is an obligation to work as an Opposition Leader to criticise the BJP Government, to criticise Shiv Sena.

He is doing that, but, Sir, because he is a strident critic and is functioning as a constitutional institution and the Leader of the Opposition, he is Shiv Sena's enemy number one. He is a thorn in the side of the leadership. He is a big risk and, therefore, he must be discredited at any cost. He must be silenced and if need be physically silenced. If you see the hundreds of articles that have appeared in Shiv Sena's mouthpiece *Saamna* — nobody can say that he has been misquoted because it is the official organ of the Party — you will see that these threats are not idle threats but there is a continuous campaign to vitiate the atmosphere to set one community against the other and to frame the Congress leaders and Shri Bhujbal in particular: Shri Bhujbal is just not a person but he is a constitutional institution...(Interruptions) There are other attempts to discredit him. I am not going into that. There is a mention about Godse's statue which is completely false and which he has denied. It has been published in *The Times of India* and all that. I will not go into that...(Interruptions)

MR. DEPUTY-SPEAKER : Shri Chavan, you have already taken 40 minutes.

SHRI PRITHVIRAJ D. CHAVAN : Sir, I had just begun my speech yesterday evening. I did not want to break my speech but I agreed to speak today.

MR. DEPUTY-SPEAKER : You took 13 minutes yesterday.

SHRI PRITHVIRAJ D. CHAVAN : Sir, I will just come to another point mentioned by Shri Sarpotdar. He very obliquely hinted that there was some construction

[Shri Prithviraj D. Chavan]

company. It is an attempt at spreading disinformation. What construction company was he referring to? Yes, it is a fact that Shri Bhujbal's son has a construction company. But when I refer to this I must also refer to the B.J.P. - Shiv Sena's election to break the hutments and by giving large FSI to builders. This has not materialised. The promise has not materialised. The people are upset. I will just go a little into it. Under this scheme, on 23rd of June this year five thousand hutments in a Kandivli slum were brutally demolished by the Government with bulldozers...*(Interruptions)*

[Translation]

It is very important...*(Interruptions)*

SHRI ANANT GANGARAM GEETE : What is the subject of debate in the House? Have a debate on that subject only...*(Interruptions)* You have forgotten the dalits. This is your love for dalits. You should speak on the issue being discussed.

SHRI PRITHVIRAJ D. CHAVAN : I am coming to that...*(Interruptions)*

SHRI ANANT GANGARAM GEETE : Your matter for speech on dalits has been exhausted...*(Interruptions)*

MR. DEPUTY SPEAKER : Now you please conclude.

[English]

SHRI PRITHVIRAJ D. CHAVAN : I am not going into that. Sir, they are unnecessarily interrupting me. I did not do that to them...*(Interruptions)* Why are you afraid of the truth? Why can you not listen? ...*(Interruptions)*

Sir, I want to come to the subject...*(Interruptions)*

MR. DEPUTY-SPEAKER : He is concluding. Let him conclude.

SHRI PRITHVIRAJ D. CHAVAN : Sir, I am coming to it. I want to conclude now.

These huts have been demolished without warning. Fifty thousand slum dwellers were rendered homeless. There was a massive *morcha* on 9th of July organised by the Congress. Before that, on 8th of July, there was a massive *morcha* against unemployment. The promise given by the Government that 27 lakh jobless youths will be given jobs was also not fulfilled ...*(Interruptions)*

SHRI PRAKASH VISHWANATH PARANJPE (Thane): Our Government is there for only 30 months. They were in power for 40 years. What have they done in Maharashtra? Why were they thrown out of the power by the Maharashtrais? They are out of power in Maharashtra because they have done nothing for 40 years...*(Interruptions)*

SHRI PRITHVIRAJ D. CHAVAN : Sir, I want the Government to inquire into the nexus between the builders and the plan of Shiv Sena to be helplass. ...*(Interruptions)* Sir, I am coming to another story.

[Translation]

SHRI PRAKASH VISHWANATH PARANJPE : Sir, they have ruled for 40 years in Maharashtra. What will we do in thirty months...*(Interruptions)*

[English]

They were ruling for 40 years. What have they done to the poor people and the *Dalits*? They can get the statistical data to see for themselves.

MR. DEPUTY-SPEAKER : Why do you not allow him to conclude?

SHRI PRITHVIRAJ D. CHAVAN : Sir, I will come to another story. Ramabai Nagar was also a colony which was to be resettled. It is alleged that there was a dispute between two Ministers as to who was going to be the builder. A builder called Frankie Builders was to be given the contract...*(Interruptions)* I want the Government to inquire into it...*(Interruptions)*

MR. DEPUTY-SPEAKER : Shri Chavan, has what you are talking got any relation with the motion before the House? Please be relevant to the subject.

(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN : Ramabai Nagar where the desecration has taken place has to be settled...*(Interruptions)*

SHRI PRAKASH VISHWANATH PARANJPE : Mr. Deputy-Speaker, Sir, he is losing his balance ...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : You should not speak everytime.

[Translation]

Look, sometimes it is O.K. but interruptions at everytime is not good.

[English]

SHRI PRAKASH VISHWANATH PARANJPE : The Motion is on something different and he is talking something different. How can we tolerate that? If he is speaking on the Motion, we will keep quiet. But he is not speaking on the Motion...*(Interruptions)*

SHRI PRITHVIRAJ D. CHAVAN : I want the Government to probe the connection. Who is this builder? Why was he allowed to come to Ramabai Nagar?...*(Interruptions)*

MR. DEPUTY-SPEAKER : Now, please conclude.

SHRI PRITHVIRAJ D. CHAVAN : Now, I will come to the final part of my speech. We have recommended to the Prime Minister that the Government be dissolved. Why are we saying that? Is it only because 11 *dalits* were killed there? Is it because Shri Bhujbal, the leader of the Opposition was attacked?

SHRI PRAMOD MAHAJAN : Shri S.B. Chavan, Member of Rajya Sabha has said that Article 356 should not be applied. What is your reaction?

SHRI PRITHVIRAJ D. CHAVAN : I will come to that. I want to show you that the attitude of Shiv Sena and the BJP which is supporting it is an anti-*dalit* attitude. I am coming to the main part of my presentation. I will give you some instances...*(Interruptions)* It is well known. I will refer to one sentence. It was the Shiv Sena which organised a street mobilisation and an agitation against Ambedkar's book "Riddles of Hinduism". They stopped publication of Ambedkar's literature. The agitation when the Marathwada University was renamed was dealt at length by Shri Sharad Pawar. But I just want to put one thing straight on record. This decision to rename the University was taken because of the unanimous decision of both the Houses of Maharashtra Legislature and not because of some community.

Then, the Shiv Sena leaders have been trying to distinguish between *dalits* and Nav-Budhas. They are also calling that Dr. Ambedkar was a leader of Nav-Budhas only. Some strange theory of *Rastantar* has been propounded. I will just very briefly translate a *Saamna* article *Dhaletwere Pat Ari* - enough is enough. It orders Nav-Budhas

[Translation]

You have changed your religion but not the blood. Therefore, we look at you with a different feeling. If we have had to take revenge, then we could have taken it long back but you and we are following the same path.

[English]

Now, what *badla*? Why the revenge?...*(Interruptions)*

SHRI PRAKASH VISHWANATH PARANJPE : What is wrong?...*(Interruptions)* Sir, could they talk about it?...*(Interruptions)*. brothers who have changed their religion...*(Interruptions)*

[Translation]

SHRI PRITHVIRAJ D. CHAVAN : I am talking about the spirit of taking revenge.

[English]

MR. DEPUTY-SPEAKER : Shri Prithviraj D. Chavan, you have taken 45 minutes.

SHRI PRITHVIRAJ D. CHAVAN : Please give me five minutes.

When the BJP-Shiv Sena Government was installed in the office, they ordered all the photographs of Dr. Ambedkar to be removed from the offices. There was a big agitation. The Leader of the Opposition complained and then they restored it. I want to highlight the mindset ...*(Interruptions)* The uniform controversy has already been raised. I will not go into details...*(Interruptions)*.

MR. DEPUTY-SPEAKER : Shri V.V. Raghvan.

SHRI PRITHVIRAJ D. CHAVAN : I will finish, Sir.

MR. DEPUTY-SPEAKER : How much will I wait?

SHRI PRITHVIRAJ D. CHAVAN : I will take only two minutes. There is a systematic campaign against Parties given to *dalits* and attempts are made to instigate the upper cast against *dalits* about job reservations, about admissions, and about the Atrocities Act. The Scheduled Caste and Scheduled Tribe recruitment has not been extended beyond a year. The promotion of Scheduled Castes and Scheduled Tribes has been stopped. The cases under the Atrocities Act have been withdrawn. The subsidy given to the Mahatma Phule OBC Development Corporation has been withdrawn. Why is there a systematic campaign against *dalits*? This Government and particularly its ideology is such. It is propagating a Fascist ideology. The Shiv Sena leaders use the name of Hitler which is well known. I do not have to describe it. They do not call Mahatma Gandhi the father of the Nation. There are inflammatory articles in *Samna*. There are attacks on Journalists, first one the Mahanagar attack and now the attack on *Deshnatti* paper by a Minister of Shiv Sena and the Chief Minister yesterday has instituted a special committee to investigate the attack. There is a standard practice of attacking the newspaper. He has now appointed a committee. There are attacks on social workers like Shrimati Medha Patkar. She was attacked because she was agitating about Enron. Shri Anna Hazare who was trying to probe corruption in the Government was written about. There have been attacks on the judiciary. That is why, we want this Government to go...*(Interruptions)*. There were attacks on judiciary. There took place a physical assault on the court of Holambe Patil which was referred to by Shri Sharad Pawar. Justice Srikrishna Commission was sought to be wound up.

Now, I will come to a very important point. The life of the citizens in Mumbai is not safe.

Sir, I now refer to Ramesh Kini's murder case. The High Court has ordered a CBI inquiry into that murder case. I request that the Government should speed up the inquiry and give a statement in the House about the progress of that inquiry while replying to the debate ...*(Interruptions)*

[Translation]

SHRI ANANT GANGARAM GEETE : Mr. Deputy Speaker, Sir, He is not speaking the truth telling a lie. He has no point to express.

[English]

MR. DEPUTY-SPEAKER : Shri V.V. Raghavan. Shri Chavan, please conclude now and take your seat.

SHRI PRITHVIRAJ D. CHAVAN : Sir, I am just concluding.

There are hundreds of cases of atrocities on *Dalits* and women in Maharashtra. I have got a letter with me which says that a Scheduled Caste woman Mayor was trampled upon in Sholapur. I do not have the time. Otherwise, I would have read that letter. Everyday, there are atrocities committed on *Dalits* and women in Maharashtra...*(Interruptions)*

[Translation]

SHRI VINAY ANNAJI MUDE (Wardha) : He has mentioned only what has transpired during 40 years of your rule.

[English]

SHRI PRITHVIRAJ D. CHAVAN : There are cases of land grab, forced eviction and beating up of the Director of the Hofkins Institute in Mumbai....*(Interruptions)*

[Translation]

SHRI ANANT GANGARAM GEETE : Mr. Deputy Speaker, Sir, give some award to them for not-speaking the truth.

[English]

MR. DEPUTY-SPEAKER : May I thank you now? Please take your seat.

SHRI PRITHVIRAJ D. CHAVAN : Sir, I will now say what my demands are, and what the demands of the Congress Party are.

My first demand is that the police officials who ordered firing on the *Dalits* in Ambedkar Nagar should be charged under Section 302 of the Indian Penal Code.

The Government should institute a CBI inquiry into the conspiracy to liquidate Shri Chhagan Bhujbal and the subsequent justification of the act by Shri Thackarey in *Saamna*.

The seniormost police officers who were present at Shri Chhagan Bhujbal's house should be suspended and the Shiv Sena activities who broke into Shri Chhagan Bhujbal's house must be charged under Section 307 of the Indian Penal Code.

The Home Minister must express regret about his totally uncalled for aspersions about Shri Bhujbal which was made in his statement in the Lok Sabha. These remarks have given succour to the fascists and encouraged them to continue framing of false affidavits.

Then, the CBI must take the false affidavit maker Shri Ramesh Gupta *alias* Aggarwal into custody and protect his life because somebody may do something to him and blame the Congress Party for it.

The Government should speed up the CBI inquiry into Ramesh Kini's murder.

MR. DEPUTY-SPEAKER : Shri V.V. Raghavan.

(Interruptions)

MR. DEPUTY-SPEAKER : Shri Chavan, I have called the next speaker. You have to wind up now.

SHRI PRITHVIRAJ D. CHAVAN : Sir, I will now come to the concluding part of my speech.

The Government investigate the nexus between builders and contractors under the Government Slum Clearance Plan and the incident at Ramabai Nagar.

MR. DEPUTY-SPEAKER : Please take your seat. Nothing will go on record now.

*(Interruptions)**

MR. DEPUTY-SPEAKER : Please take your seat. I have asked them not to record anything now. You have to say only the concluding sentence now.

SHRI PRITHVIRAJ D. CHAVAN : I demand that the Government of Maharashtra should be dismissed immediately.

SHRI V.V. RAGHAVAN (Trichur) : Mr. Deputy-Speaker, Sir, with wounded feelings I stand up to record our strong protest and concern upon the brutal atrocities committed on *Dalits* in Maharashtra. What happened in Mumbai on 11th of July is nothing but a daylight murder. From that day onwards, the *Dalits* were attacked in several parts of Maharashtra during their peaceful protests. It is quite evident from the happenings in Maharashtra recently that there is a deep rooted conspiracy to provoke and then suppress the emerging *Dalit* movement for social justice.

14.54 hrs.

[SHRI P.C. CHACKO *in the Chair*]

Sir, when we look back in our ancient history, in the Hindu society the *Dalits* were driven out as *Panchamens*. They were out of the *Chaturvarna*. They were denied all human rights and from then onwards, so many mighty

* Not Recorded.

social reform movements were launched in our society by great men.

At last, Dr. Ambedkar, who we think is the architect of our Constitution, made several provision for the upliftment of the *dalit* masses. We are now going to celebrate the Golden Jubilee of our Independence. But what is our attitude towards the *dalits* and the down-trodden even now?

Here, let me cite what has happened recently. Shri Arun Shourie published a book recently named 'Worshipping False Gods'. In that book, not incidentally, he has tried to damage the image of a great son of India, Dr. Ambedkar, by using filthy and bitter words. Thousand of Arun Shouries' may try to tarnish the image of Dr. Ambedkar, but they will not succeed. But I am pained to read one article written by the well-known columnist, Shri Khuswant Singh. It appeared in one of our Malayalam Dailies 'Deepika'. After referring to Shri Arun Shourie's book, Shri Khuswant Singh says, 'He is very much pained to see the articles and remarks in the text-books published by the present Maharashtra Government that greatly damage the image of Dr. Ambedkar.' The name of the text-book is not given. He only mentions that the remarks in the text-book published by the Maharashtra Government immensely damage the image of Dr. Ambedkar.

For the information of my learned friend, Shri Ram Naik, I may refer to one of the remarks in the text-book which says that 'it is not the Indians who wrote the Indian Constitution. The role played by Dr. Ambedkar or other Indians is very minor. The Indian Constitution was written by the Europeans.' All these things have been written in the text-book, and you are teaching those things to our younger generation. How can you justify it? I can give you a copy of this Malayalam Daily.

SHRI RAM NAIK : Please translate it and then given it to me.

SHRI V.V. RAGHAVAN : You can have the services of our friend, Shri O. Rajagopal, who is in the Upper House. If it is correct, then I urge upon the Government of India and my friends who are now governing the State of Maharashtra to withdraw this book. This is an insult to the whole nation.

[Translation]

SHRI VIJAY ANNAJI MUDE (Wardha) : Which text book? You name that.

SHRI V.V. RAGHAVAN : Name has not been mentioned there. You can see that...(Interruptions)

SHRI VIJAY ANNAJI MUDE : In text book prescribed in Maharashtra, this has appeared...(Interruptions)

[English]

SHRI MADHUKAR SARPOTDAR : He is quoting Shri Khuswant Singh's article. How can you allow it?

SHRI V.V. RAGHAVAN : Shri Khuswant Singh is a very well-known person. I can give you the paper. I am just placing it here. It is not my own comment, but it was written by Shri Khuswant Singh...(Interruptions)

15.00 hrs.

MR. CHAIRMAN : Shri Madhukar Sarpotdarji has raised an issue. Shri V.V. Raghavan is not quoting from any unauthorised source. He is quoting from the article of Shri Khuswant Singh. If any hon. Member wants the article, he will make it available to him.

(Interruptions)

[Translation]

SHRI RAMENDRA KUMAR (Begusarai) : Ram Naik ji, you are Indian, and say Bharat Mata ki Jai but all this has been done by your Government...

MR. CHAIRMAN : Remendra ji, please take your seat.

[English]

SHRI RAM NAIK : Let me explain.

MR. CHAIRMAN : It is not said in any derogatory manner.

SHRI RAM NAIK : I am not saying that. I am trying to explain. The explanation is that Shri Khuswant Singh's articles are published in English and in Marathi also. I read his articles regularly. I do not know if that article has been given to a Tamil language newspaper. I can assure that the Maharashtra Government can never do like that...(Interruptions)

MR. CHAIRMAN : The hon. Member, Shri V.V. Raghavan made it very clear that if any hon. Member wants, he can make available a copy of the article written by Shri Khuswant Singh which he is holding. I have explained the position. Please accept the position and let the hon. Member continue.

SHRI V.V. RAGHAVAN : I would like to say for the information of Shri Ram Naik that Shri Khuswant Singh is regularly writing in the columns of Malayalam newspapers. Shri Ram Naik may just hand over this article to Shri O. Rajagopal. He can have a translation from him. This is an article written by Shri Khuswant Singh. He need not argue with me. He can argue with Shri Khuswant Singh.

My point is from the days of Manu till now, the Chaturvarna social fabric of our society is still prevailing and the atrocities and attacks are on continuing. The Government should examine it. If Shri Khuswant Singh is right, the textbook should be withdrawn.

I would like to draw your attention to what is happening in the Police force. The Police force which

[Shri V.V. Raghavan]

ought to protect the rights of the people are siding with antisocial elements and they are attacking the Dalit masses. As a proverb in Malayalam says, the fence eats the harvest. The Police are attacking and murdering the Dalits masses. Here too, I may quote from the veteran Police Officer of Maharashtra, Shri Julio Ribeiro. In the article, it is stated as follows :

"The message to the Police was clear: Its job was to blindly follow the orders of its political masters."

Shri Julio Riberiro wrote in a local newspaper as follows :

"A politicised and subservient Police force is in no position to enforce the law as laid down in the statutes. It presently enforces the law selectively according to the wishes of the party in power.

These are the words of Shri Julio Ribeiro.

That is the root cause of these atrocities.

When we are celebrating the Golden Jubilee of our Independence, how long will we allow these things to go on like this? From the very beginning of this discussion, I have been watching it here. Whenever we speak of Maharashtra some hon. members begin to shout. We have very high opinion of the Maharashtrian people. We keep in mind the great, historic role they have played, their cultural heritage etc. We admire the progress they have made both in industry and agriculture. All these things are there. But we must examine why such things happen. What is happening there is wounding the feelings of the entire people. This should not have happened in these days of our Golden Jubilee Celebrations. The Government of Maharashtra could have avoided it. It has control over the police. The garland of shoes should not have been there on the statue of the great Indian.

Even after that, what do we hear from Mumbai? Hours and hours went on even after seeing this tragedy. No responsible officer, either police officer or Government officer went there. At last, this brutal police shooting and murdering of innocent people took place there. When there was a peaceful protest, how can you resort to police firing? What a brutal repression was let loose on the people there! Is there really any justification for that? The way our friends from the *Shiv Sena* react to this criticism is very strange. Have you got no responsibility when such a thing has happened in your constitution? It is your city. It is your great State. With a heavy heart and hurt feeling, I say that the entire nation is very much hurt.

What is happening there now? The underworld mafia is operating there...(Interruptions)

[Translation]

SHRI VIJAY ANNAJI MUDE : Come to my constituency and my submission to the House is that a delegation of five persons should be sent there...(Interruptions)

[English]

SHRI V.V. RAGHAVAN : Please have the patience to hear me. You come from a cultured State ... (Interruptions)

MR. CHAIRMAN : No more commentary, please. Take your seat, please. If the hon. Member is not yielding, do not interrupt him.

(Interruptions)

SHRI V.V. RAGHAVAN : I appeal to the hon. Members to hear me. You come from a cultured State. You must have patience. How can you react to each and every word? If you go on reacting like this, it is a shame...(Interruptions)

MR. CHAIRMAN : He is not yielding. Then, why do you try to speak?

SHRI V.V. RAGHAVAN : You are a cultured people. You come from a cultured State. You come from India's cultured city. Do you not have patience to hear me? Why do you react to very point and shout like this. I can also shout I was sitting here keeping the silence. I never shout at anybody. I am learning from you, from the discussion. Have patience. Do not react on every point. You think about what is happening in Mumbai now after July 11th. Who is making profit out of it. Who is utilising the situation? It is the under-world people there. *Dalits* are being led...(Interruptions)

[Translation]

MR. CHAIRMAN : Raghavan ji, please, address the Chair.

[English]

SHRI V.V. RAGHAVAN : You cannot shirk the responsibility of the BJP-Shiv Sena Government in Maharashtra. You cannot wash away that responsibility. Shri Gawli is out to create more troubles. His own Sena is now formed. Shiv Sena and the other Senas are making life in Maharashtra miserable, not only miserable but they are creating a black chapter in the Indian history nowadays...(Interruptions)

MR. CHAIRMAN : Please do not take away his time.

(Interruptions)*

* Not Recorded.

[Translation]

MR. CHAIRMAN : You will get time.

[English]

SHRI V.V. RAGHAVAN : I think, something is wrong with the hon. Members...(Interruptions)

MR. CHAIRMAN : Do you not want anybody to speak?

(Interruptions)*

MR. CHAIRMAN : This is not going on record. Take your seat.

(Interruptions)

[Translation]

SHRI ANANT GANGARAM GEETE : Mr. Chairman, Sir, what are you talking, thousands of people are coming to Mumbai in the trains from Kerala and Bihar. It is not fair to disgrace a city in this manner ...(Interruptions) How many Keralites have left Mumbai. Tell me even if a single such case has occurred.

[English]

MR. CHAIRMAN : You have a very strong opinion about cultures. It is very good that the House has the privilege to have your opinion. But it is not being heard. Why do you waste your time? Take your seat.

(Interruptions)

[Translation]

SHRI ANANT GANGARAM GEETE : You are defaming the city which is the business centre of the country...(Interruptions)

[English]

MR. CHAIRMAN : I have one request to make. Shri Raghavan is speaking. We have certain healthy conventions in this House. Any Member can raise any point. I am not objecting to that. But what are you trying to say without even listening to me? Any hon. Member who wants to speak, can do so by standing up if the person speaking is willing to yield. Otherwise, please do not try to do it. I will not allow it also.

SHRI MADHUKAR SARPOTDAR : It does not mean that he should speak anything he likes or he can make any allegation. He should not speak anything but truth only.

(Interruptions)*

MR. CHAIRMAN : This will not go on record. You are wasting your valuable time and energy. What you

* Not Recorded.

are saying is not going on record. Interruptions are not going on record.

SHRI MADHUKAR SARPOTDAR : Show me a single instance when a person has left the city...(Interruptions)

MR. CHAIRMAN : Shri Sarpotdar, the next speaker is from you party. If they are going to behave like this, you may not get the time to speak.

(Interruptions)

SHRI MADHUKAR SARPOTDAR : I am saying about the allegation...(Interruptions)*

MR. CHAIRMAN : Why do you not understand that what you are telling now is not going on record? Then what is the purpose of your speaking now?

(Interruptions)*

MR. CHAIRMAN : What is the purpose of speaking in the House when it is not going on record?

(Interruptions)*

MR. CHAIRMAN : If any Member is trying to challenge another Member in this House, this is not the venue for that.

(Interruptions)

MR. CHAIRMAN : If you want your opinion to be heard by others, please cooperate.

(Interruptions)

MR. CHAIRMAN : Shri Raghavan, Shiv Sena is an approved political party. The Motion is on atrocities against the *Harijans*, the *dalits*. About that whatever happened in Mumbai, you can speak on that but please do not make a sweeping remark on a political party. That is what Shri Sarpotdar says. Please understand their sentiments.

Let us take an attitude by which the whole discussion becomes lively and useful to each other. It is an occasion to understand each other.

Shri Raghavan, please continue.

(Interruptions)

MR. CHAIRMAN : I do not want your advice, please. Shri Govindan, please sit down.

(Interruptions)

SHRI MULLAPPALLY RAMACHANDRAN (Cannanor) : Mr. Chairman, Sir, one hon. Member has made a very objectionable statement...(Interruptions) Is that the Government of BJP-Shiv Sena doing? ...(Interruptions)

MR. CHAIRMAN : Please do not say that. That is not good for anybody.

(Interruptions)

* Not Recorded.

MR. CHAIRMAN : That is not good for anybody.

Hon. Members, please understand. In the height of emotion, you may shout anything but it is not good for the party. Please do not say that.

(Interruptions)

MR. CHAIRMAN : I request you not to say that. You are not understanding the implications of your own statement. Please do not make such references.

SHRI MADHUKAR SARPOTDAR : Sir, we do not have any such intention at all and we will not do like that. But my humble request to the people is that they should not charge Maharashtra as a whole. On the Motion, Shri Raghavan can say anything but he should not make false allegations on us.

MR. CHAIRMAN : After I have given my ruling, why are you continuing?

(Interruptions)

SHRI MULLAPPALLY RAMACHANDRAN : Sir, that statement of the hon. Member should not form part of the record and it should be expunged.

MR. CHAIRMAN : Yes, that will not form part of the record. The hon. Member, who has made these remarks, has agreed.

Hon. Members, the problem is that we may feel provoked when some sentences, some parts of the speech we hear. But please wait for some time and when your turn comes you are free to speak. If you go on retorting after every sentence, it becomes very difficult.

(Interruptions)

SHRI MADHUKAR SARPOTDAR : We are not doing that.

MR. CHAIRMAN : Shri Sarpotdar, I do not mean you. Some Members are doing that. So, please have patience to listen to others.

Now, Shri Raghavan, please continue.

SHRI V.V. RAGHAVAN : Mr. Chairman, Sir, I was only mentioning that there was a new Sena which emerged quite recently. That was the only fact I was mentioning. Shiv Sena is there for so many years but *Gawali Sena* is a new *Sena*. That fact was mentioned here.

SHRI MADHUKAR SARPOTDAR : If he is mentioning, I want to say that it is not *Gawali Sena* ... (Interruptions)

MR. CHAIRMAN : That is not against you. He is making a statement. Please do not try to reply on every sentence.

(Interruptions)

MR. CHAIRMAN : Shri Sarpotdar, you are a senior leader, leader of your party. Please cooperate with us. Without cooperation how can we run the House?

SHRI V.V. RAGHAVAN : Mr. Chairman, Sir, let me come to the main point. For thousands of years, the *dalits*, the downtrodden masses are living in a very, very pitiable condition. That is why they are easy targets of any unsocial element or any ruling section which is against their upliftment. So, at least in this golden jubilee year of our independence, we must ponder over how this unequal social fabric could be changed by some radical steps. If we are serious about social justice, mere reservation in Parliament, in Assemblies and in local bodies will not suffice. To free them from the inhuman, pathetic conditions of today, we must first of all give them land.

Radical land reform is the most important measure to free the downtrodden *dalit* masses from the present condition. They live without shelter, without job, without the minimum human amenities. So, there must be concerted efforts by State Governments and by the Central Government for the upliftment of the *dalit* masses. They are thirsty of land. They are the sons of the soil. They can get gold from the soil. If they are given land, our agricultural productivity will also go up because they are the sons of the soil. They are denied land. So, the agricultural masses, the *dalits*, the downtrodden should be given land. They should be given liberal help to cultivate and to have more job opportunities. That is the basic aspect about which we have to think over. Land reforms in the States, especially giving land to the *dalits*, the downtrodden agricultural workers is the main aspect which will be the first step for their upliftment.

Culturally also, even now-a-days, it will be surprising to note that in some places there are separate glass tumblers kept for *dalits* in open coffee houses. Even today, in July, 1997, in several parts of India separate cups are kept for *dalits* in coffee houses. To what extreme has our social fabric gone! That is the attitude the society has about the *dalit* masses.

There is a mighty movement emerging now-a-days. More and more people among the *dalit* masses are becoming aware of their rights; they are conscious of their rights and they are asserting their rights. There is emerging a mighty social justice movement by the *dalits*, together with the other toiling masses and that movement is the only guarantee that their rights will be achieved.

That movement is gaining strength day by day. What I see in this conspiracy is that they want to suppress the the emerging mighty movement of the *dalit* masses. They

want to divide them. They want to provoke them. They are brutally murdered just to suppress the emerging mass movement for social justice. That is the conspiracy behind it. I would like to say that you cannot suppress a historically emerging movement with police firing and by attacking by the anti-social elements. That force is going to make a new India. When we fought against British for Independence, we had a dream of building a new India. That new India is going to emerge with this social justice movement of the downtrodden masses together with all of us. Without any sectarian outlook, I say this emerging mighty *dalit* movement is helping us. It will help build a new India. If the conscious sons of the soil, conscious masses of the downtrodden, the agricultural workers and the *dalit* masses march forward to build the nation, then the new India will emerge and our dream would be fulfilled. For that we have to help them. They are our brethren.

Mahatma Gandhi called them sons of God. We are not prepared to give them the right place in the society, in the ownership of the land, in job sector, in education sector and in different sectors of the society. Without their concerted efforts, our dream will not come true. We cannot build a new India. Those who try to divide them and those who try to provoke them suppress them will not succeed. We are all for a new India. We want to build a new India.

The most important thing is to change the historical mistakes of our social fabrics. The Hindu society has to be free from *chatur varnas*. Divisions *dalits* were driven to *panchamans*. They are not included in the four *varnas*. They are out of these *chatur varnas*. Hence, they do not have human rights. They were treated as untouchables. That approach and that set up of the Hindu society should be changed if we are to march forward.

Then, there would be no Arun Shouries to tarnish the image of the greatest son of India, Dr. Balasaheb Ambedkar. There will not be any attempt text books with damaging remarks about the greatest architect of our Constitution. So, there is a ray of hope throughout India. A new India will be built by the new emerging mighty mass movement where they would be given their rights. I hope the recent happenings give a lesson for all.

MR. CHAIRMAN : Thank you Shri Raghavan.

Before I call upon the next speaker, I may, for the information of the hon. Members, inform that the time allotted for this discussion is two hours and we have consumed six hours and fifty-two minutes. There are 21 more hon. Members to speak on this.

So, I seek your cooperation and with your permission I would like to restrict the time to five to

seven minutes for each hon. Member. Otherwise, it would become impossible for us to complete this.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : Sir, why are you restricting the time for discussing the Maharashtra issue? We spent nearly ten hours to discuss the Bihar situation. We should be allowed to discuss it because the issues are more important in a sense.

[Translation]

SHRI ILIYAS AZMI : There should be a time limit but everyone should be given a chance to speak ... (Interruptions)

SHRI G. VENKAT SWAMI : No, there is no question of time limit, as Nirmal Babu has stated that this discussion should be given one hour more than the time given for discussion on Bihar... (Interruptions)

[English]

MR. CHAIRMAN : It is all right. You have made your point. I have only one request to make to the hon. Members Senior hon. Members' names are there in the list. The Chair would not restrict anybody. But if the House collectively decides something, we can go on accordingly. We have Private Members' Business tomorrow. If this discussion is not restricted, then every tomorrow we may not be able to complete it. The logic of Shri Nirmal Kanti Chatterjee and Shri Venkat Swamy is correct. But if we go by that logic, then there would be no end to it. So, kindly cooperate.

(Interruptions)

SHRI PRAKASH VISHWANATH PARANJPE : Sir, this discussion should continue till 11 p.m. on the 14th of August... (Interruptions)

[Translation]

SHRI SHATRUGHAN PRASAD SINGH (Balija) (Bihar) : He is cutting a joke that the discussion should be continued till the night of 14th August... (Interruptions) Discuss an important issue seriously. It is highly objectionable that he speaks... (Interruptions)... while sitting... (Interruptions)

[English]

SHRI PRAKASH VISHWANATH PARANJPE : Sir, we also want to speak on this. Why are you restricting the junior Members like us?... (Interruptions)

MR. CHAIRMAN : We are all thinking and trying to save the time of the House.

In the Lobby, you can make certain comments in a lighter vein, but not inside the House. I do not appreciate the comments that you have made inside the House. This is not the way to do it.